

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

EXCISE APPEAL NO. 54286 OF 2015

[Arising out of Order-in-Original No. JOD-EXCUS-000-COM-0019-15-16
Commissioner dated 20.08.2015 passed by the Pr. Commissioner, Central
Excise, Jodhpur]

M/S BINANI CEMENT LTD

Appellant

PO Binanigram, Tehsil-Pindwara,
District-Sirohi (Rajasthan)

Vs.

**PRINICPAL COMMISSIONER OF CENTRAL
EXCISE –JODHPUR**

Respondent

Principal Commissioner, Central Excise, Jodhpur
New Central Revenue Building, Statue Circle,
C-Scheme, Jaipur-302005

Appearance:

Present for the Appellant : Shri Arnav Roy, Advocate
Present for the Respondent: Shri Sanjay Kumar Singh, Authorised
Representative

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51189 /2023

Date of Hearing/Decision: 29/08/2023

JUSTICE DILIP GUPTA:

Shri Arnav Roy, learned counsel appearing for the appellant states that Corporate Insolvency Resolution Process under the provisions of the Insolvency and Bankruptcy Court, 2016 was initiated by the financial creditors against the appellant and it has been resolved by the National Company Law Appellate Tribunal by order dated 14.11.2018 in Company Appeal (AT) (Insolvency) No. 82 of

2018. He has also stated that he has been instructed not to make submission on the merits of the appeal.

2. In view of the said statement, the appeal stands dismissed.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)

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